THE HIGH COURT OF MEGHALAYA AT SHILLONG

CIRCULAR

C.L.No.10HCM.II/89/2014/1608 Dated, Shillong 5th May, 2017

It is hereby notified to all concerned that the modified guidelines with regard to complaints received against the members of Subordinate Judiciary, are as under:

- (a) The complaint making allegations against members of the Subordinate Judiciary in the State should not be entertained and no action should be taken thereon unless it is accompanied by a duly sworn Affidavit and/or verifiable material to substantiate the allegations made therein.
- (b) If action on such complaint meeting the above requirement is deemed necessary, authenticity of the complaint should be duly ascertained and further steps thereon should be taken only after satisfaction of the competent authority designated by the Chief Justice.
- (c) If the above requirements are not complied with, the complaint should be filed/lodged without taking any steps thereon.

By order

REGISTRAR GENERAL